NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 10/18/2015-CLB **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE COMPANY: M/s. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 73 (4)

S.NO.			REPRESENTATION	SIGNATURE
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ORDER

Pursuant to the directions given on the last date of hearing, affidavits have been filed alongwith certain annexures, audited financial statements of subsidiaries and associates as well as original title deeds of 6 properties stated to be unencumbered. It is submitted by the Learned Sr. Counsel for the respondents that two of these properties are under negotiation for sale and requests to retain their original title deeds. Permission granted. Photocopies of their title deeds duly authenticated by the Bench Officer be filed. It is, however, directed that when the actual sale is finalized, prior permission be taken from the Bench. Further, the Sale proceeds of these plots, after deduction of TDS and reasonable brokerage as prevalent will be deposited in a separate specific account to liquidate the liability towards the various depositors before this Bench. With respect to the title deeds of the four properties, the Bench Officer shall verify and authenticate the photocopies and return the originals to the respondents under superdari. It is undertaken by the respondents and also directed that these 6 pieces of property shall not be encumbered, nor tendered as security in any other Court, save to meet the liability of the present depositors.

2. Shri Ashok Sachdeva, Learned Counsel for some of the petitioners is requested to be present before the Bench Officer in the taking over of these documents, its authentication and return.

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- 3. Though audited financial statement is claimed to have been filed in seal boxes before this Bench, the Learned Sr. Counsel for the Respondents submits that due to paucity of time, it was not possible to file the details of the assets of the subsidiary companies, Joint Ventures and Associates, numbering approx. 220, but undertakes to file the same if further time is granted. Compliance be made by 7th September in respect of furnishing of details of assets of Subsidiaries/Joint Ventures/Associates encumbered or otherwise.
- 4. The Bench Officer is directed to number each petition separately filed by the individual depositors. The case of Ms. Bimla Kothari be taken as a lead case and the reply of the respondents and action taken therein shall be applicable and read in all connected petitions.
- 5. With respect to the directions given to the ROC to submit as to what action has been initiated after the dismissal of respondents' applications vide order dated 4th July, 2016, intimation received is of no help. It is only submitted by the ROC vide communication dated 12.8.2016 that necessary instructions are being awaited from the office of the Regional Director. In a situation where there are so many agitated depositors before us, several of them being senior citizens, the need of the hour is that urgent steps be taken. For an expeditious disposal and redressal of the grievances, it would be expedient to direct the Regional Director and the Registrar of Contd...



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Companies to be present on the next date of hearing to personally apprise this Bench as to what action is contemplated or taken. Notice be issued to them for 31.8.2016 for 2.00 pm and for compliance on 07.09.2016.

(Ina Malhotra)

SdF

Member (Judicial)

(R.Varadharajan)

Member (Judicial)